

(2023) 07 TDSAT CK 0004

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition No. 432 Of 2018

Union Of India

APPELLANT

Vs

Sahara Sanchar Limited

RESPONDENT

Date of Decision : 05-07-2023

Acts Referred:

Citation : (2023) 07 TDSAT CK 0004

Hon'ble Judges : Dhirubhai Naranbhai Patel, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Ankur Singh, Abhijeet Singh, Mahabir Singh, Gautam Talukdar, Vijay Kumar

Judgement

1. Counsel appearing for the respondent submitted that they have made the payment of Rs. 6,47,00,000/- which was demanded by the petitioner. Now the only question left out is about interest and part of the principal amount as per the calculation of the petitioner which is being highly disputed by the respondent.
2. Counsel appearing for the respondent is seeking time to place on record the correspondences between the parties to this litigation and details of the payment already made etc.
3. Time, as prayed for, by the respondent to file an affidavit and to bring on record the intervening developments of facts after filing of this petition. Hence, this matter is adjourned to 27.9.2023.